

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:6932
ANSWERED ON:13.05.2002
LEASING OF TU - 154 AIRCRAFT
VILAS BABURAO MUTTEMWAR

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a high level inquiry initiated by the Ministry to fix the responsibility for the glaring lapses on the part of Indian Airlines pertaining to the non-maintenance of records while leasing out TU-150 aircraft has since been completed; and

(b) if so, the outcome thereof and the follow-up action taken thereon?

Answer

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN)

(a) and (b): Yes Sir. The inquiry conducted, prima facie, held four officers of Indian Airlines responsible for dereliction of duties.

After more detailed examination, Indian Airlines came to the conclusion that no financial loss was suffered by them on account of the negotiated settlement with M/s Aeroflot. It was, therefore, recommended to counsel one officer to be more careful in future.

Keeping all factors in view, it had been decided to accept the recommendations of Indian Airlines in this regard and to treat the matter as closed.